



2026:AHC:169643

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 6205 of 2026

Ehsan Alam @ Bhura

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Jitendra Singh, Saurabh Tripathi
Counsel for Opposite Party(s) : Shailesh Kumar, G.A., Rekha Jaiswal

Court No. - 67

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Jitendra Singh, learned counsel for the applicant and Sri C.S. Saran, learned A.G.A. for the State and Miss Rekha Jaiswal, learned counsel for the High Court Legal Services Committee and perused the record.

2. Name of Sri Shailesh Kumar, learned counsel appear as counsel for the first informant but he is not present. When the matter was taken up on 6.8.2026 he was also not present and the matter was directed to be listed today and it was made clear that in case no one appears on behalf of the first informant on the next date in the first call, then the case shall be heard in his absence in the first call.

3. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 491 of 2025, under Sections 137(2), 115(2), 65(1) BNS and Section 3/4(2) of POCSO Act, Police Station Jalalabad, District Shahjahanpur, during the pendency of the trial.

4. It is contended by the learned counsel for the applicant that the applicant has been falsely implicated in the present case and the victim has turned hostile before the learned trial Court and she has not supported the allegations of FIR. It is further submitted that the age of the victim has been found to be 15 years as per her radio-logical examination. It is further submitted that the medico-legal report of the victim does not support the commission of rape on her. It is also submitted that the applicant has been languishing in jail since 18.10.2025 and he is having

no criminal history. It is lastly submitted that in case the applicant is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

5. Per contra, learned A.G.A. and learned counsel for High Court Legal Services Committee have vehemently opposed the prayer for bail but could not dispute the aforesaid facts.

6. As per the allegation in the FIR, the applicant is said to have enticed away the daughter of the first informant, however, the victim has turned hostile before the learned trial Court and she has not supported the allegations of FIR. The age of the victim has been found to be 15 years as per her radio-logical examination and the medico-legal report of the victim does not support the commission of rape on her. The applicant has been languishing in jail since 18.10.2025 and he is having no criminal history.

7. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of ***Kapil Wadhawan vs Central Bureau of Investigation*** reported in 2025 SCC OnLine SC 3038 as well as guideline of this Court in the case of ***Maya Tiwari Vs. State of U.P.*** reported in 2024 SCC Online All 6765 regarding grant of bail and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

8. Accordingly, the present application is **ALLOWED**.

9. Let the applicant- **Ehsan Alam @ Bhura** involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

(i) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as

to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(ii) The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.

(iii) The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

(iv) The applicant shall attend in accordance with the conditions of the bond executed by him.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted. Verification of mobile number and Aadhaar card of the applicant as well as sureties should be verified by the court concerned.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. Office is directed to send a copy of this order to the applicant through **concerned Jail Superintendent** via e-mail or e-prison portal within 24 hours in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in (2024) 10 SCC 685.

(Jitendra Kumar Sinha,J.)

August 12, 2026

Abhishek